

IN THE COURT OF VACATION SESSIONS JUDGE (PRINCIPAL SESSIONS COURT),
RAMANATHAPURAM

PRESENT: Thiru.R.Shanmugasundaram, B.com., L.L.B.,
Vacation Sessions Judge,
Principal District and Sessions Judge,
Ramanathapuram.

திருவள்ளூர் ஆண்டு 2052 தமிழ் ஸ்ரீ பிலவ ஆண்டு வைகாசி மாதம் 13-ம் நாள் வியாழக்கிழமை

Thursday, the 27th day of May 2021

Cr.M.P.No. 124 of 2021

Praveen, aged about 30 years, S/o. Murugan, Soorankottai Village, Ramanathapuram
District.

...Petitioner/ Accused No.4

/vs/

State, through the Inspector of Police,
Bazaar P.S. Ramanathapuram
in Cr.No. 176/2021

...Respondent/Complainant

For petitioners : Thiru.A.Ravichandra Ramavanni, Advocate.
For respondent : Thiru.K.N.Karunakaran, Public Prosecutor

PETITION FILED FOR RELAXATION OF CONDITION U/S 439(1)(b) Cr.P.C.
ORDER

The bail application for relaxation of condition is filed by the Petitioner/Accused in Cr.No. 176/2021 on the file of the respondent police. Notice for the said bail application for relaxation of condition is given to the Learned Public Prosecutor .

The bail application for relaxation of condition is taken for hearing in view of the country wide lock-down announced by the Union Government and the State Government in view of COVID-19 threat perception and hearing of the bail application is made through Jitsi Meet, sitting at my residence office and connected through Jitsi platform to connect to both sides counsels through the technology support of the System Officer.

Both sides arguments were heard through Jitsi Meet Call.

The respondent police has filed the case against the petitioner alongwith others

in Crime No. 176/2021 under sections 147, 148, 294 (b), 323, 324, 336, 427 and 506 (ii) of Indian Penal Code.

The learned counsel for the petitioner would submit that the petitioner is complying the condition imposed by this Court daily from 06.05.2021 to till date for the past 22 days. He has further submitted that the petitioner is the bread-winner of his family and therefore the condition imposed by the petitioner may be relaxed.

The learned Public Prosecutor has submitted that the petitioner is complying the condition imposed by this Court daily from 06.05.2021 to till date for the past 22 days regularly and he has no serious objection to relax the condition against the petitioner .

Heard both sides. Considering the fact that the petitioner is complying the condition regularly, this Court is inclined to relax the condition imposed against the petitioner.

In fine, the condition imposed on the petitioner in CrI.M.P.No. 1068 of 2021 is totally relaxed. The petitioner is directed to appear before the concerned Court on every hearing without fail.

Pronounced by me this the 27th day of May 2021.

Sd/- R. Shanmuga Sundaram,
Vacation Sessions Judge,
Principal District and Sessions Judge,
Ramanathapuram.

Copy to
The Judicial Magistrate No.I, Ramanathapuram,
The Public Prosecutor, Ramanathapuram.
The Inspector of Police, Bazaar P.S. Ramanathapuram
The Advocate concerned